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Friday,
23rd December, 2022
2 Pausha, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA SECRETARIAT
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RAJYA SABHA

Friday, the 23rd December, 2022 /2 Pausha, 1944 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Women and Child Development

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): Sir, I lay on the Table, under sub-section (3) of Section 110 of the Juvenile Justice (Care and Protection of Children) Act, 2015, a copy each (in English and Hindi) of the following Notifications of the Ministry of Women and Child Development:-

- (1) G.S.R. 678 (E), dated the 1st September, 2022, publishing the Juvenile Justice (Care and Protection of Children) Model Amendment Rules, 2022.
- (2) G.S.R. 726 (E), dated the 23rd September, 2022, publishing the Adoption Regulations, 2022.

[Placed in Library. For (1) to (2) See No. L.T. 8431/17/22]

Notifications of the Ministry of Food Processing Industries

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (श्री प्रहलाद सिंह पटेल) : महोदय, मैं राष्ट्रीय खाद्य प्रौद्योगिकी, उद्यमिता और प्रबंधन संस्थान अधिनियम, 2021 की धारा 39 की उप धारा (2) के अधीन खाद्य प्रसंस्करण उद्योग मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) G.S.R. 724 (E), dated the 23rd September, 2022, publishing the First Statutes of the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, Tamil Nadu, 2022.
- (2) G.S.R. 725 (E), dated the 23rd September, 2022, publishing the First Statutes of the National Institute of Food Technology, Entrepreneurship and Management, Kundli, Haryana, 2022.

[Placed in Library. For (1) to (2) See No. L.T. 8030/17/22]

Notification of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे) : महोदय, मैं विधिक मापविज्ञान अधिनियम, 2009 की धारा 52 की उप धारा (4) के अधीन विधिक मापविज्ञान (पैकबंद वस्तुएं) (संशोधन) नियमावली, 2022 को प्रकाशित करने वाली उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (उपभोक्ता मामले विभाग) की अधिसूचना सं. सा.का.नि. 859 (अ), दिनांक 30 नवम्बर, 2022 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 8119/17/22]

- I. **Reports and Accounts of various companies for various years and related papers**
- II. **Report and Accounts (2021-22) of ARAI, Pune and related papers**
- III. **MoUs between the Government of India and AYCL; BHEL; and the Bridge and Roof Co. (India) Ltd.**

भारी उद्योग मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Annual Report and Accounts of the Bharat Heavy Electricals Limited (BHEL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8032/17/22]

(ii) (a) Fifty-seventh Annual Report and Accounts of the Instrumentation Limited (ILK), Kota, Rajasthan, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8432/17/22]

(iii) (a) Thirty-sixth Annual Report and Accounts of the Braithwaite Burn and Jessop Construction Company Limited (BBJ), Kolkata, for the year

2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8036/17/22]

(iv) (a) Thirty-eighth Annual Report and Accounts of Rajasthan Electronics and Instruments Limited (REIL), Jaipur, for the year 2019-20, together with the Auditor's Report on the Account and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8034/17/22]

(v) (a) Thirty-ninth Annual Report and Accounts of Rajasthan Electronics and Instruments Limited (REIL), Jaipur, for the year 2020-21, together with the Auditor's Report on the Account and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8035/17/22]

(vi) (a) Annual Report and Accounts of the M/s Bridge and Roof Company (India) Limited, Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8035/17/22]

(vii) (a) Annual Report and Accounts of the Andrew Yule and Company Limited (AYCL), Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (ii) (a), (iv) (a) and (v) (a) above.

[Placed in Library. See No. L.T. 8037/17/22]

II. A copy each (in English and Hindi) of the following papers:—

(a) Fifty-second Annual Report and Accounts of the Automotive Research

Association of India (ARAI), Pune, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8038/17/22]

III.(i) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Andrew Yule and Company Limited (AYCL), for the year 2022-23.

(ii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Bharat Heavy Electricals Limited (BHEL), New Delhi, for the year 2022-23.

(iii) Memorandum of Understanding between the Government of India (Department of Heavy Industry, Ministry of Heavy Industries) and the Bridge and Roof Co. (India) Ltd., for the year 2022-23.

[Placed in Library. For (i) to (iii) See No. L.T. 8031/17/22]

Reports and Accounts (2020-21 & 2021-22) of various organisations and related papers

रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Annual Report and Accounts of the Container Corporation of India Limited (CONCOR), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Performance Review of the above Corporation, for the year 2021-22.

[Placed in Library. See No. L.T. 8130/17/22]

(ii) (a) Annual Report and Accounts of the IRCON International Limited, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Performance Review of the above Corporation, for the year 2021-22.

[Placed in Library. See No. L.T. 8127/17/22]

- (iii) (a) Twenty-third Annual Report and Accounts of the Indian Railway Catering and Tourism Corporation Limited (IRCTC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Corporation, for the year 2021-22.
[Placed in Library. See No. L.T. 8128/17/22]
- (iv) (a) Annual Report and Accounts of the Rail Vikas Nigam Limited (RVNL), New Delhi for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Performance Review of the above Corporation, for the year 2021-22.
[Placed in Library. See No. L.T. 8129/17/22]
- (v) (a) Annual Report and Accounts of the Railway Sports Promotion Board (RSPB), New Delhi, for the year 2021-22 together with the Auditor's Report on the Accounts.
- (b) Performance Review of the above Corporation, for the year 2021-22.
[Placed in Library. See No. L.T. 8134/17/22]
- (vi) (a) Sixty-sixth Annual Report and Accounts of the NLC India Limited (NLCIL), Chennai, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
[Placed in Library. See No. L.T. 8131/17/22]
- (b) Tenth Annual Report and Accounts of the Neyveli Uttar Pradesh Power Ltd., Lucknow, a subsidiary company of the NLC India Limited, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
[Placed in Library. See No. L.T. 8433/17/22]
- (c) Sixteenth Annual Report and Accounts of the NLC Tamil Nadu Power Limited (NTPL), Chennai, a subsidiary company of the NLC India Limited, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (d) Review by Government on the working of the above Company and its subsidiaries.
[Placed in Library. See No. L.T. 8434/17/22]

(vii) (a) Annual Report and Accounts of the Hindustan Copper Limited (HCL), Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8120/17/22]

(viii) (a) Fiftieth Annual Report and Accounts of the Bharat Gold Mines Limited (BGML), Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8125/17/22]

(ix) (a) Annual Report and Accounts of the Coal India Limited (CIL), Kolkata, [Volume-I and Volume-II (Part 1, 2 and 3)], along with its subsidiary companies, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8132/17/22]

(x) (a) Forty-first Annual Report and Accounts of the National Aluminium Company Limited (NALCO), Bhubaneswar, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8124/17/22]

(B) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Jawaharlal Nehru Aluminium Research Development and Design Centre (JNARDDC), Nagpur, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8121/17/22]

(ii) (a) Annual Report and Accounts of the National Institute of Rock Mechanics (NIRM), Bengaluru, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 8122/17/22]

(iii) (a) Annual Report and Accounts of 36th International Geological Congress (36 IGC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8120/17/22]

(iv) (a) Annual Report and Accounts of the Centre for Railway Information Systems (CRIS), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Performance Review of the above Corporation, for the year 2021-22.

[Placed in Library. See No. L.T. 8133/17/22]

I. Notification of the Ministry of Consumer Affairs, Food and Public Distribution

II. Report and Accounts (2021-22) of WDRA, New Delhi and related papers

III. MoU between the Government of India and CWC

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

I. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. FCI HQ-EP011(15)/1/2022-EP, dated the 24th November, 2022, publishing the Food Corporation of India (Staff) (Fourth Amendment) Regulations, 2022, under sub-section (5) of Section 45 of the Food Corporations Act, 1964.

[Placed in Library. See No. L.T. 8435/17/22]

II. A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 39 and sub-section (4) of Section 38 of the Warehousing (Development and Regulation) Act, 2007:—

(a) Annual Report and Accounts of the Warehousing Development and

Regulatory Authority (WDRA), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8136/17/22]

III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Department of Food and Public Distribution) (Ministry of Consumer Affairs, Food and Public Distribution), and the Central Warehousing Corporation (CWC), for the year 2022-23.

[Placed in Library. See No. L.T. 8135/17/22]

I. Notifications of the Ministry of Commerce and Industry

II. Reports and Accounts of GeM for various years and related papers

III. Reports and Accounts (2021-22) of various Authorities, Boards, Councils, etc. and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): Sir, I lay on the Table —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, along with Statement of Objects and Reasons and Explanatory Memoranda:-

(1) G.S.R. 761 (E), dated the 3rd October, 2022, publishing the Special Economic Zones (Fourth Amendment) Rules, 2022.

(2) G.S.R. 868 (E), dated the 8th December, 2022, publishing the Special Economic Zones (Fifth Amendment) Rules, 2022.

[Placed in Library. For (1) to (2) See No. L.T. 8436/17/22]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) First Annual Report and Accounts of the Government e-Marketplace (GeM), for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(ii) (a) Second Annual Report and Accounts of the Government e-Marketplace (GeM), for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(iii) (a) Third Annual Report and Accounts of the Government e-Marketplace (GeM), for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. For (i) to (iii) See No. L.T. 7599/17/22]

(iv) (a) Fourth Annual Report and Accounts of the Government e-Marketplace (GeM), for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (1) (iv)(a) above.

[Placed in Library. See No. L.T. 8437/17/22]

III. (A) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 19 of the Marine Products Export Development Authority Act, 1972:-

(a) Annual Report and Accounts of the Marine Products Export Development Authority (MPEDA), Kochi, Kerala, for the year 2021-22, together with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 8149/17/22]

(B) A copy each (in English and Hindi) of the following papers, under Section 25 of the Spices Board Act, 1986:—

(a) Annual Report of the Spices Board India, Kochi, Kerala, for the year 2021-22.

(b) Annual Accounts of the Spices Board India, Kochi, Kerala, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 8152/17/22]

(C) A copy each (in English and Hindi) of the following papers, , under sub-section (4) of Section 37 and sub-section (3) of Section 39 of the Special Economic Zones Act, 2005:—

(a) Annual Report and Accounts of the Noida Special Economic Zone Authority, Noida, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 8438/17/22]

(b) Annual Report and Accounts of the SEEPZ, SEZ Authority, Mumbai, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts

[Placed in Library. See No. L.T. 8439/17/22]

(c) Annual Report and Accounts of the Kandla SEZ Authority, Gujarat, for the year 2021-22, together with the Auditor's Report on the Accounts.

(d) Statement by Government accepting the above Reports.

[Placed in Library. See No. L.T. 8440/17/22]

(D) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Indian Diamond Institute (IDI), Surat, Gujarat, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 8148/17/22]

(ii) (a) Fifty-ninth Annual Report and Accounts of the Basic Chemicals, Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8441/17/22]

- (iii) (a) Sixty-seventh Annual Report and Accounts of the Plastics Export Promotion Council (PLEXCONCIL), Mumbai, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
[Placed in Library. See No. L.T. 8442/17/22]
- (iv) (a) Annual Report of the Shellac and Forest Products Export Promotion Council (SHEFEXIL), Kolkata, West Bengal for the year 2021-22.
(b) Annual Accounts of the Shellac and Forest Products Export Promotional Council (SHEFEXIL), Kolkata, West Bengal for the year 2021-22, and the Audit Report thereon.
(c) Review by Government on the working of the above Council.
[Placed in Library. See No. L.T. 8443/17/22]
- (v) (a) Annual Report and Accounts of the Gem and Jewellery Export Promotion Council (GJEPC), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
[Placed in Library. See No. L.T. 8150/17/22]
- (vi) (a) Fifty-seventh Annual Report and Accounts of the Federation of Indian Export Organisations (FIEO), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Federation.
[Placed in Library. See No. L.T. 8144/17/22]
- (vii) (a) Sixty-fourth Annual Report and Accounts of the Sports Goods Export Promotion Council, (SGEPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
[Placed in Library. See No. L.T. 8146/17/22]
- (viii) (a) Thirty-eighth Annual Report and Accounts of the Council for Leather Exports (CLE), Chennai, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
[Placed in Library. See No. L.T. 8147/17/22]

- (ix) (a) Eighty-second Annual Report of the Coffee Board, Bengaluru, for the year 2021-22.
(b) Annual Accounts of the Coffee Board, Bengaluru, for the year 2021-22, and the Audit Report thereon.
(c) Review by Government on the working of the above Board.
[Placed in Library. See No. L.T. 8154/17/22]
- (x) (a) Sixty-eighth Annual Report of the Tea Board India, Kolkata, for the year 2021-22.
(b) Sixty-eighth Annual Accounts of the Tea Board India, Kolkata, for the year 2021-22, and the Audit Report thereon.
(c) Review by Government on the working of the above Board.
[Placed in Library. See No. L.T. 8155/17/22]
- (xi) (a) Annual Report of the Rubber Board, Kottayam, Kerala, for the year 2021-22.
(b) Annual Accounts of the Rubber Board, Kottayam, Kerala, for the year 2021-22, and the Audit Report thereon.
(c) Review by Government on the working of the above Board.
[Placed in Library. See No. L.T. 8153/17/22]
- (xii) (a) Nineteenth Annual Report and Accounts of the Export Promotion Council for EOUs and SEZs (EPCES), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
[Placed in Library. See No. L.T. 8444/17/22]
- (xiii) (a) Annual Report and Accounts of the EEPIC INDIA, Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
[Placed in Library. See No. L.T. 8151/17/22]
- (xiv) (a) Annual Report and Accounts of the Services Export Promotion Council (SEPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
[Placed in Library. See No. L.T. 8145/17/22]

I. Notifications of the Ministry of Electronics and Information Technology**II. Report and Accounts (2020-21) of NICSI, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR): Sir, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Electronics and Information Technology, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies Benefits and Services) Act, 2016:-

(1) No. A-12013/13/RR/2016-UIDAI, dated the 18th July, 2022, publishing the Unique Identification Authority of India (Appointment of Officers and Employees) (Third Amendment) Regulations, 2022.

(2) No. HQ-16027/1/2022-EU-1-HQ, dated the 9th November, 2022, publishing the Aadhaar (Enrolment and Update) (Tenth Amendment) Regulations, 2022.

[Placed in Library. For (1) to (2) See No. L.T. 8445/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Electronics and Information Technology Notification No. S.O. 4720 (E), dated the 4th October, 2022, amending the First Schedule of the Information Technology Act, 2000, by substituting/inserting/omitting certain entries, under sub-section (5) of Section 1 of the said Act.

[Placed in Library. See No. L.T. 8157/17/22]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Annual Report and Accounts of the National Informatics Centre Services Inc. (NICSI), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8446/17/22]

I. Notifications of the Ministry of Agriculture and Farmers Welfare**II. Reports and Accounts of J&KHPMC, Srinagar for various years and related papers**

III. Reports and Accounts (2021-22) of NCCD, New Delhi and NAFED, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SUSHRI SHOBHA KARANDLAJE): Sir, I lay on the Table —

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(1) S.O. 4475 (E), dated the 22nd September, 2022, notifying the specifications of the customized fertilizers, as mentioned therein, for a period of three years.

(2) S.O. 4477 (E), dated the 22nd September, 2022, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Third Amendment Order, 2022.

[Placed in Library. For (1) to (2) See No. L.T. 8447/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 5573(E), dated the 1st December, 2022, issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914, publishing the Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2022.

[Placed in Library. See No. L.T. 8448/17/22]

(iii) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 3908 (E), dated the 22nd August, 2022, issued under sub-clause (ii) of clause (e) of Section 3 of Insecticides Act, 1968, amending the Schedule to the said Act, by inserting certain entries in that Schedule.

[Placed in Library. See No. L.T. 8449/17/22]

(iv) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. G.S.R. 846 (E), dated the 25th November, 2022, publishing the Insecticides (Second Amendment) Rules, 2022, under sub-section (3) of Section 36 of the Insecticides Act, 1968.

[Placed in Library. See No. L.T. 8450/17/22]

(v) A copy (in Hindi only) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. G.S.R. 4941 (E), dated the 20th October, 2022, publishing a Corrigendum to the Notification No. G.S.R. 4475 (E), dated 22nd September, 2022, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. L.T. 8451/17/22]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), issued under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (1) S.O.4252 (E), dated the 12th September, 2022, notifying the Fertilizer (Inorganic, Organic or Mixed) (Control) Order, 1985, as special order for the purposes of the said Section of the Act.
- (2) S.O. 4496 (E), dated the 23rd September, 2022, notifying the specifications of fertilizers imported, as mentioned therein, for a period of two years.
- (3) S.O. 4557 (E), dated the 27th September, 2022, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) (Fourth Amendment) Order, 2022.
- (4) S.O. 4638 (E), dated the 30th September, 2022, publishing the Fertilizer (Inorganic, Organic or Mixed) (Control) (Fifth Amendment) Order, 2022.

[Placed in Library. For (1) to (4) See No. L.T. 8452/17/22]

II.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Thirty-fourth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2011-12, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (ii) (a) Thirty-fifth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2012-13, together with the Auditor's Report on the Accounts and comments of the

Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.
- (iii) (a) Thirty-sixth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2013-14, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (iv) (a) Thirty-seventh Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2014-15, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (iv)(a) above.

[Placed in Library. For (i) to (iv) See No. L.T. 8049/17/22]

III. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Centre for Cold-chain Development (NCCD), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8453/17/22]

- (ii) (a) Annual Report and Accounts of the National Agricultural Cooperative Marketing Federation of India Limited (NAFED), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Federation.

[Placed in Library. See No. L.T. 8454/17/22]

I. Notifications of the Ministry of Textiles

II. Report and Accounts (2019-20) of BIC, Kanpur and related papers

III. Report and Accounts (2020-21) of NJB, Kolkata and related papers

IV. Reports and Accounts (2020-21 & 2021-22) of various Councils and Association and related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under Section 13B of the Central Silk Board Act, 1948:-

- (1) S.O. 4349 (E), dated the 15th September, 2022, notifying the nomination of certain Officers, specified therein, to serve as Member of the Central Silk Board for a period of three years.
- (2) G.S.R. 768 (E), dated the 7th October, 2022, publishing a Corrigendum to the Notification No. G.S.R. 312 (E), dated the 19th April, 2012.
- (3) S.O. 5118 (E), dated the 3rd November, 2022, notifying the nomination of certain Officers, specified therein, to serve as Member of the Central Silk Board for a period of three years.

[Placed in Library. For (1) to (3) See No. L.T. 8455/17/22]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) One Hundredth Annual Report and Accounts of the British India Corporation Limited (BIC), Kanpur, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company and its subsidiary companies.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 8456/17/22]

III. (1) A copy each (in English and Hindi) of the following papers, under Section 18 of the National Jute Board Act, 2008:—

- (a) Eleventh Annual Report and Accounts of the National Jute Board (NJB), Kolkata, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 7839/17/22]

IV. A copy each (in English and Hindi) of the following papers:—

(i) (a) Fifty-seventh Annual Report and Accounts of the Wool and Woollens Export Promotion Council (W&WEPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8161/17/22]

(ii) (a) Thirty-sixth Annual Report and Accounts of Export Promotion Council for Handicrafts (EPCH), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8160/17/22]

(iii) (a) Thirty-ninth Annual Report and Accounts of the Carpet Export Promotion Council (CEPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8165/17/22]

(iv) (a) Sixty-eighth Annual Report and Accounts of the Cotton Textiles Export Promotion Council (TEXPROCIL), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8170/17/22]

(v) (a) Annual Report and Accounts of the Wool Industry Export Promotion Council (WOOLTEXPRO), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8169/17/22]

(vi) (a) Sixty-eighth Annual Report and Accounts of the Synthetic and Rayon Textiles Export Promotion Council (SRTEPC), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8167/17/22]

(vii) (a) Fifty-third Annual Report and Accounts of the Handloom Export Promotion Council (HEPC), Chennai, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8166/17/22]

(viii) (a) Annual Report and Accounts of the Ahmedabad Textile Industry's Research Association (ATIRA), Ahmedabad, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8457/17/22]

(ix) (a) Twenty-seventh Annual Report and Accounts of the Powerloom Development and Export Promotion Council (PDEXCIL), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8162/17/22]

(x) (a) Annual Report and Accounts of the Apparel Export Promotion Council (AEPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8168/17/22]

I. Reports and Accounts (2021-22) of NICDCL, New Delhi; NICDIT, New Delhi; and JKDFC, Jammu and related papers

II. Reports and Accounts of various NIDs and NPC, New Delhi for various years and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-

section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Annual Report and Accounts of the National Industrial Corridor Development Corporation Limited (NICDCL) New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (ii) (a) Annual Report and Accounts of the National Industrial Corridor Development and Implementation Trust (NICDIT), [*formerly, Delhi Mumbai Industrial Corridor Project Implementation Trust Fund (DMICPITE)*] New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. For (i) to (ii) See No. L.T. 8172/17/22]

- (iii) (a) Seventeenth Annual Report and Accounts of the Jammu and Kashmir Development Finance Corporation Limited (JKDFC), Jammu, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8180/17/22]

II. A copy (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Institute of Design (NID), Madhya Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the National Institute of Design (NID), Madhya Pradesh, for the year 2020 -2021, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) to (ii) See No. L.T. 8175/17/22]

- (iii) (a) Annual Report and Accounts of the National Institute of Design (NID), Andhra Pradesh, for the year 2019-2020, together with the Auditor's Report on the Accounts.

- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8176/17/22]

- (iv) (a) Annual Report and Accounts of the National Institute of Design (NID), Assam, for the year 2019 -2020, together with the Auditor's Report on the Accounts.

- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.

- (v) (a) Annual Report and Accounts of the National Institute of Design (NID), Assam, for the year 2020 -2021, together with the Auditor's Report on the Accounts.

- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. For (iv) and (v) See No. L.T. 8177/17/22]

- (vi) (a) Annual Report and Accounts of the National Institute of Design (NID), Haryana, for the year 2019 -2020, together with the Auditor's Report on the Accounts.

- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8178/17/22]

- (vii) (a) Annual Report and Accounts of the National Productivity Council (NPC), New Delhi, for the year 2021 -22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8174/17/22]

MoUs between the Government of India and IOCL; BPCL; and M/s Balmer Lawrie & Co. Ltd.

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Indian Oil Corporation Limited (IOCL), for the year 2022-23.

[Placed in Library. See No. L.T. 8458/17/22]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Bharat Petroleum Corporation Limited (BPCL), for the year 2022-23.

[Placed in Library. See No. L.T. 8459/17/22]

- (iii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and M/s Balmer Lawrie & Co. Ltd., for the year 2022-23.

[Placed in Library. See No. L.T. 8234/17/22]

Reports and Account (2021-22) of various organisations and related papers

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री कौशल किशोर) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Sixty-second Annual Report and Account of the NBCC (INDIA) LTD., New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 8460/17/22]

- (ii) (a) Thirty-ninth Annual Report and Accounts of the HSCC (India) Limited, NOIDA, Uttar Pradesh, [A subsidiary of NBCC (India) Limited], for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8461/17/22]

- (iii) (a) Fifty-eighth Annual Report and Accounts of the Hindustan Steelworks Construction Limited (HSCL), Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8462/17/22]

(iv) (a) Forty-first Annual Report and Accounts of the Chennai Metro Rail Limited (CMRL), Tamil Nadu, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8246/17/22]

(v) (a) Annual Report and Accounts of the Mumbai Metro Rail Corporation Limited (MMRCL), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 8463/17/22]

(vi) (a) Twelfth Annual Report and Accounts of the Gujarat Metro Rail Corporation Limited (GMRC)(erstwhile MEGA Company Limited), Gandhinagar, Gujarat, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8464/17/22]

(B) A copy each (in English and Hindi) of the following papers, under Section 19 and sub-section (4) of Section 20 of the Delhi Urban Art Commission Act, 1973 :-

(a) Annual Report of the Delhi Urban Art Commission (DUAC), New Delhi, for the year 2021-22.

(b) Annual Accounts of the Delhi Urban Art Commission (DUAC), New Delhi, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Commission.

[Placed in Library. See No. L.T. 8245/17/22]

(C) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Rajghat Samadhi Committee (RSC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Committee.

[Placed in Library. See No. L.T. 8465/17/22]

(ii) (a) Thirty-Second Annual Report and Accounts of the Building Materials and Technology Promotion Council (BMTPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 8466/17/22]

(iii) (a) Thirty-second Annual Report and Accounts of the Central Government Employees Welfare Housing Organisation (CGEWHO), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. See No. L.T. 8467/17/22]

(iv) (a) Annual Report and Accounts of the National Institute of Urban Affairs (NIUA), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 8244/17/22]

I. Reports and Accounts (2021-22) of BEML, Bengaluru; HSL, Visakhapatnam; BEL Optronics Limited, Bengaluru; and BDL, Hyderabad and related papers

II. Reports and Accounts (2020-21 and 2021-22) of CENJOWS, New Delhi and related papers

III. MoUs between the Government of India and BEL; BDL; and Hindustan Aeronautics Limited, Bengaluru

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI AJAY BHATT):

Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Fifty-eighth Annual Report and Accounts of the Bharat Earth Movers Limited (BEML), Bengaluru, Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. L.T. 8468/17/22]

- (ii) (a) Annual Report and Accounts of the Hindustan Shipyard Limited (HSL), Visakhapatnam, Andhra Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 8469/17/22]
- (iii) (a) Annual Report and Accounts of the BEL Optronics Devices Limited, Bengaluru, Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 8470/17/22]
- (iv) (a) Fifty-second Annual Report and Accounts of the Bharat Dynamics Limited (BDL), Hyderabad, Telangana, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 8471/17/22]

II. A copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Performance Report and Accounts of the Centre for Joint Warfare Studies (CENJOWS), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
[Placed in Library. See No. L.T. 8472/17/22]
- (ii) (a) Annual Performance Report and Accounts of the Centre for Joint Warfare Studies (CENJOWS), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
[Placed in Library. See No. L.T. 8473/17/22]

- III. (i) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Bharat

Electronics Limited (BEL), for the year 2022-23.

[Placed in Library. See No. L.T. 8474/17/22]

(ii) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and Bharat Dynamics Limited (BDL), for the year 2022-23.

[Placed in Library. See No. L.T. 8475/17/22]

(iii) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and Hindustan Aeronautics Limited, Bengaluru, for the year 2022-23.

[Placed in Library. See No. L.T. 8476/17/22]

I. Notification of the Ministry of Communications

II. Reports and Accounts (2021-22) of MTNL, New Delhi; BSNL, New Delhi; and BBNL, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification F.No. RG-1/2/(2)/2022-B AND CS (2), dated the 22nd November, 2022, publishing the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Fourth Amendment) Regulations, 2022, under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

[Placed in Library. See No. L.T. 8181/17/22]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Thirty-sixth Annual Report and Accounts of the Mahanagar Telephone Nigam Limited (MTNL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Performance Review of the above Company, for the year 2021-22.

[Placed in Library. See No. L.T. 8186/17/22]

(ii) (a) 22nd Annual Report and Accounts of the Bharat Sanchar Nigam Limited (BSNL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8188/17/22]

(iii) (a) Tenth Annual Report and Accounts of the Bharat Broadband Network Limited (BBNL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8187/17/22]

I. Report and Accounts (2020-21) of AIIMS, Jodhpur and related papers

II. Report and Accounts (2021-22) of the Food Safety and Standards Authority of India, New Delhi and related papers

III. Reports and Accounts (2021-22) of various Centres, Institute and Society and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I lay on the Table—

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 (as amended in 2012):—

(a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Jodhpur, Rajasthan, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 8477/17/22]

II. A copy each (in English and Hindi) of the following papers, under Section 84 of the Food Safety and Standards Act, 2006:—

(a) Annual Report and Accounts of the Food Safety and Standards

Authority of India, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 8478/17/22]

III. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Population Research Centre, Institute for Social and Economic Change (ISEC), Bengaluru, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8479/17/22]

(ii) (a) Annual Report and Accounts of the Population Research Centre, Utkal University, Bhubaneswar, Odisha, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8480/17/22]

(iii) (a) Annual Report and Accounts of the Population Research Centre, JSS Institute of Economic Research, Dharwad, Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8481/17/22]

(iv) (a) Annual Report and Accounts of the Population Research Centre, Institute of Economic Growth, Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8482/17/22]

(v) (a) Annual Report and Accounts of the Population Research Centre, Gandhigram Institute of Rural Health and Family Welfare Trust, Gandhigram, Gujarat, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8483/17/22]

(vi) (a) Annual Report and Accounts of the Population Research Centre, Panjab

University, Chandigarh, Punjab, the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8484/17/22]

(vii) (a) Annual Report and Accounts of the Population Research Centre, Dr. Harisingh Gour University, Sagar, Madhya Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8485/17/22]

(viii) (a) Annual Report and Accounts of the Population Research Centre, Mohalal Sukhadia University, Udaipur, Rajasthan, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8486/17/22]

(ix) (a) Annual Report and Accounts of the New Delhi Tuberculosis Centre (NDTBC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 8487/17/22]

(x) (a) Annual Report and Accounts of the National Institute of Biologicals (NIB), Noida, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 8488/17/22]

(xi) (a) Annual Report and Accounts of the Central Medical Services Society (CMSS), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L.T. 8489/17/22]

Union Government - Appropriation Accounts (Civil) and Union Government - Finance Accounts (2021-2022)

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं संविधान के अनुच्छेद 151 के खंड (1) के अंतर्गत निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिंदी में) सभा पटल पर रखता हूँ:-

- (i) Union Government - Appropriation Accounts (Civil) - 2021-2022; and
- (ii) Union Government - Finance Accounts - 2021-2022.

REPORT OF THE COMMITTEE ON PAPERS LAID ON THE TABLE, RAJYA SABHA

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I present the 168th Report (in English and Hindi) of the Committee on Papers Laid on the Table, Rajya Sabha on 'Laying of the Annual Reports & Audited Accounts of National Dope Testing Laboratory (NDTL).'

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

SHRI JUGALSINH LOKHANDWALA (Gujarat): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture:-

- (i) Three Hundred Thirty Seventh Report on the action taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Seventeenth Report on Demands for Grants (2022-23) of Ministry of Road Transport and Highways; and
 - (ii) Three Hundred Thirty Eighth Report on the action taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Eighteenth Report on Demands for Grants (2022-23) of Ministry of Tourism.
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STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the Twenty-Fourth and Thirty-Fifth Reports of the Department-related Parliamentary Standing Committee on Communications and Information Technology

THE MINISTER OF RAILWAYS; THE MINISTER OF COMMUNICATIONS; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW): Sir, I lay the following Statements regarding:—

- (i) Status of implementation of recommendations contained in the Twenty-Fourth Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology pertaining to the Ministry of Electronics and Information Technology.
- (ii) Status of implementation of recommendations contained in the Thirty-Fifth Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology pertaining to the Ministry of Electronics and Information Technology.

Status of implementation of recommendations contained in the Twelfth Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs

THE MINISTER OF PETROLEUM AND NATURAL GAS; AND THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Sir, I lay a statement regarding Status of implementation of recommendations contained in the Twelfth Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs on Demands for Grants (2022-23) pertaining to the Ministry of Housing and Urban Affairs.

Status of implementation of recommendations contained in the Three Hundred and Third and the Three Hundred and Ninth Reports of the Department-related Parliamentary Standing Committee on Industry

विद्युत मंत्रालय में राज्य मंत्री; तथा भारी उद्योग मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, मैं निम्नलिखित के संबंध में वक्तव्य सभा पटल पर रखता हूँ:-

- (i) Status of implementation of recommendations contained in the Three Hundred and Third Report of the Department-related Parliamentary

Standing Committee on Industry pertaining to the Ministry of Heavy Industries.

- (ii) Status of implementation of recommendations contained in the Three Hundred and Ninth Report of the Department-related Parliamentary Standing Committee on Industry pertaining to the Ministry of Heavy Industries.

Status of implementation of recommendations contained in the Eighteenth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, मैं खाद्य और सार्वजनिक वितरण विभाग, उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय की अनुदान मांगों (2022-23) के संबंध में विभाग संबंधित खाद्य, उपभोक्ता मामले और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति के अठारहवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखती हूँ।

Status of implementation of recommendations contained in the Thirty First Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES; AND THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay a statement regarding Status of implementation of recommendations contained in the Thirty First Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2022-23) pertaining to the Ministry of Textiles.

Status of implementation of recommendations contained in the One Hundred and Sixty-ninth Report of the Department-related Parliamentary Standing Committee on Commerce

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I lay a statement regarding Status of implementation of recommendations contained in the One Hundred and Sixty-ninth Report of the

Department-related Parliamentary Standing Committee on Commerce on action taken by the Government on the recommendations/observations contained in its One Hundred and Sixty-first Report on Review of Intellectual Property Rights Regime in India pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that a letter has been received from Shri Parimal Nathwani, Member, stating that due to ill-health, he is unable to attend the sittings of the current 258th Session on medical grounds. He has, therefore, requested for grant of leave of absence for the entire current 258th Session of Rajya Sabha.

Does he have the permission of the House to remain absent from all meetings of the House during the current Session?

(No hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

MOTION FOR NOMINATION TO THE JOINT COMMITTEE ON JAN VISHWAS (AMENDMENT OF PROVISIONS) BILL, 2022

MR. CHAIRMAN: Now, Motion for Nomination to the Joint Committee on Jan Vishwas (Amendment of Provisions) Bill, 2022 by Shri Piyush Goyal.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, I move the following motion:-

"That this House concurs in the recommendation of the Lok Sabha that this House do join in the Joint Committee of the Houses on the Jan Vishwas (Amendment of Provisions) Bill, 2022 and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:-

1. Shri Ghanshyam Tiwari

2. Shri G.V.L. Narasimha Rao
3. Shri Mahesh Jethmalani
4. Dr. Radha Mohan Das Agrawal
5. Shri Vivek K. Tankha
6. Shri Sukhendu Sekhar Ray
7. Dr. Kanimozhi NVN Somu
8. Shri Narain Dass Gupta
9. Shri Sujeet Kumar
10. Shri Masthan Rao Beeda "

The question was put and the motion was adopted.

REGARDING NOTICE RECEIVED UNDER RULE 267 AND OTHER ISSUES

MR. CHAIRMAN: Now, Shri G.V.L. Narasimha Rao to make his Zero Hour submission. ...*(Interruption)*...

श्री प्रमोद तिवारी (राजस्थान) : सर ...*(व्यवधान)*...

श्री जी.वी.एल. नरसिंहा राव (उत्तर प्रदेश) : सर, मेरा ज़ीरो ऑवर प्रस्ताव एक बहुत ही गम्भीर विषय पर है, जो सैन्य बलों को लेकर है। ...*(व्यवधान)*... तो मैं उम्मीद करता हूँ कि हमारे विपक्षी दल ...*(व्यवधान)*...

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*...

श्री जी.वी.एल. नरसिंहा राव : सर, यह देश के सैन्य बलों को लेकर है। ...*(व्यवधान)*...

MR. CHAIRMAN: One second, Shri Narasimha Rao, please take your seat. ...*(Interruption)*... Please take your seats and make your points one by one.

Hon. Members, I have received notice from Shri Pramod Tiwari under Rule 267 seeking suspension of the listed Business for today to discuss the issue of Chinese aggression into the Indian territory. Hon. Members, during the Session, on several occasions, I have indicated the parameters of admissibility of notice under Rule 267. The notice is not in order. I am constrained not to accept it. ...*(Interruption)*...

SHRI PRAMOD TIWARI: Sir, my point of order is on some other issue.

MR. CHAIRMAN: Yes, you may raise your point of order.

SHRI PRAMOD TIWARI: Sir, please see the Rulings and observations from the Chair, 1952 to 2017. यह पूरी भरी पड़ी है। ...**(व्यवधान)**...

MR. CHAIRMAN: Please make your point first and then the premise.

श्री प्रमोद तिवारी : सर, सदन के बाहर कोई बात कही जाए, खास तौर से पार्लियामेंटरी पार्टी की मीटिंग में हमारी चेयरपर्सन श्रीमती सोनिया गांधी जी द्वारा, उसका उल्लेख और संज्ञान किसी भी संवैधानिक पद पर बैठ कर लेना कहीं से भी उचित नहीं है, दुर्भाग्यपूर्ण है और उसका तत्काल खंडन होना चाहिए। ...**(व्यवधान)**... सर, हमारी पार्लियामेंटरी पार्टी में क्या हो रहा है, हमने क्या बोला है, अगर उसका संज्ञान आपकी पीठ पर बैठ कर लिया जाएगा और वह आज सारे समाचार पत्रों में छपेगा, तो एक गलत संदेश जाएगा। ...**(व्यवधान)**...

MR CHAIRMAN: What is your point of order?

श्री प्रमोद तिवारी : सर, मेरा प्वाइंट ऑफ ऑर्डर यह है ...

MR CHAIRMAN: Please point out the rule.

श्री प्रमोद तिवारी : सर, मैं तो कह रहा हूँ, there are...

MR CHAIRMAN: Hon. Member, I have taken note of it. I am concerned by your sentiments. Please indicate the rule under which you are raising a point of order.

श्री प्रमोद तिवारी : ठीक है, सर। Please give me time.

MR CHAIRMAN: It is a matter on which we need to reflect. I will take as serious respectable view of this as it is in your mind. So, please indicate with clarity what your point of order is.

श्री प्रमोद तिवारी : ठीक है, सर। मैं आपका धन्यवाद करता हूँ। सर, मैं आपसे विनम्रतापूर्वक सिर्फ यह कहना चाहता हूँ कि आदरणीय प्रधान मंत्री जी ने सदन के बाहर ...**(व्यवधान)**...

MR CHAIRMAN: Please observe silence.

श्री प्रमोद तिवारी : सर, आदरणीय प्रधान मंत्री जी ने सदन के बाहर जो कुछ कहा था, उस पर आपकी रूलिंग है, चेयर की रूलिंग है कि जो कुछ सदन के बाहर कहा जाएगा, उसका संज्ञान नहीं लिया जाएगा। परंतु दुर्भाग्य है कि हमारी चेयरपर्सन श्रीमती सोनिया गाँधी जी ने इसी सदन के प्रेमिसेज़ में पार्लियामेंटरी पार्टी की मीटिंग में अपनी चिंता व्यक्त की थी, जो आज देश की चिंता है कि जिस तरह से यह सरकार प्रयास कर रही है कि किसी तरह से न्यापालिका को प्रभावित किया जाए...(व्यवधान)...

श्री सभापति : ऑनरेबल तिवारी जी...(व्यवधान)... All of you please observe silence. ...*(Interruptions)*... It is a serious matter.

श्री प्रमोद तिवारी : सर, मुझे अपनी बात पूरी करने दीजिए...(व्यवधान)... सर, आपने जो आपत्ति व्यक्त की है, वह नियमों के विरुद्ध है, परंपराओं के विरुद्ध है और जो रूलिंग्स हैं, उनके विरुद्ध है।...(व्यवधान)...

MR CHAIRMAN: Hon. Tiwariji... ...*(Interruptions)*... Please settle down.

SHRI PRAMOD TIWARI: This is my point of order. ...*(Interruptions)*...

SHRI K. C. VENUGOPAL (Rajasthan): Sir, one second. ...*(Interruptions)*...

श्री प्रमोद तिवारी : सर, मैं यह आपको दे रहा हूँ।

MR CHAIRMAN: I have it with me. Please tell the page number.

श्री प्रमोद तिवारी : सर, इसमें तीन-चार रूलिंग्स हैं और यह इस्टैब्लिश्ड परंपरा है। एक बार की नहीं, बल्कि यह बार-बार की परंपरा है। चेयर के द्वारा कम से कम तीन या चार बार रूलिंग्स हैं कि जो सदन के बाहर कहा जाएगा और मैं इसमें विशेष रूप से एक और चीज़ जोड़ दूँ कि अगर वे दूसरे सदन के सदस्य हैं, तो उसका संज्ञान नहीं लिया जा सकता। यह तो सामान्य और मान्य परंपरा है।

सर, मैं इस पर आपकी व्यवस्था चाहता हूँ कि जो कुछ कहा गया, अगर उस पर यहाँ कुछ कहा गया है, तो उसको निकाल देना चाहिए। आपके प्रति पूरा मान और सम्मान प्रकट करते हुए, आदर प्रकट करते हुए मेरा आपसे विनम्रतापूर्वक इतना ही अनुरोध है।

MR. CHAIRMAN: Would you like to say something?

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, अभी तिवारी साहब ने जो चिंता व्यक्त की है, यह रूल्स के मुताबिक है। अगर लोक सभा का कोई सदस्य बाहर कुछ कहता है, तो राज्य सभा में

उसकी चर्चा नहीं होती। अगर चेयर, खास करके, उस पर कमेंट करे, तो यह सबसे दुर्भाग्यपूर्ण है। ऐसा कभी नहीं होता है।...**(व्यवधान)**...

MR. CHAIRMAN: Please, please... *...(Interruptions)...* Please observe silence. *...(Interruptions)...* The Leader of the Opposition is on his legs.

श्री मल्लिकार्जुन खरगे : सर, अगर मैं कभी पब्लिक भाषण में कुछ कहता हूँ या मेरी पार्टी के ऑफिस में कुछ कहता हूँ, can the Chairman or anybody take cognizance of it? Therefore, there are several rulings which he quoted and they are against this procedure. Therefore, Sir, whatever is said here should be removed, should be withdrawn and I humbly request you, to kindly expunge it and it is not good in the interest of democracy and this will become a precedent. Tomorrow, I will speak something in Bangalore. If you comment something or the Chair comments, that is very bad. Therefore, I request you, Sir, kindly expunge that and create a new precedent that whatever is spoken outside should not be taken here, and a Member who is of the other House, about him, you should not comment.

MR. CHAIRMAN: Yes, the Leader of the House. The Leader of the Opposition has raised in sublimity an issue. Confine your response to it.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): I will only talk about that. Hon. Chairman, Sir, I wish the Leader of the Opposition will agree that it reflected on a very high constitutional authority, a person who represents the entire country, a person who has been duly elected by the Members of both Houses of Parliaments, who holds the very august Chair and is the hon. Vice-President of India. It is very unfortunate that the hon. Member of Parliament, even though she may be from the other House, has chosen to cast aspersions on this very high office. And, therefore, it was very, very appropriate that a response was given. It is the bounden duty of the entire House to maintain the dignity of the Chair and to maintain the dignity of the high esteemed constitutional office held by you, Sir. Therefore, I would urge the hon. Leader of the Opposition to reflect whether the comments made were in good taste, whether the comments were appropriate, whether the comments were called for at all, in the first place, inside or outside the House. *...(Interruptions)...* I think, it is for all of us also to ensure that the high constitutional authorities are respected. *...(Interruptions)...*

DR. K. KESHAVA RAO (Telangana): Sir, casting aspersions is not acceptable at all. ...*(Interruptions)*... This is about a simple point made. Anything spoken outside, let us not make it debatable as far as this House is concerned. ...*(Interruptions)*... The House is only concerned about what happened within the House, not what has happened outside the House. ...*(Interruptions)*...

MR. CHAIRMAN: Okay. Thank you Dr. K. Keshava Rao. ...*(Interruptions)*...

DR. K. KESHAVA RAO: This has been the practice. ...*(Interruptions)*... This has been the ruling. ...*(Interruptions)*... There have been many rulings. ...*(Interruptions)*...

श्री प्रमोद तिवारी : सर, यह मेरे पास है। मैं इसे भेज दूँगा।

MR. CHAIRMAN: Hon. Members, yesterday was a day on which my attention was drawn to the statement that was in public domain imparted by the hon. Chairperson of the UPA. Every Member of the House, either this side or that side, is entitled to the highest respect. From this Chair, I cannot emanate any perception or reflection without being in the highest order of care, caution and decorum. I, therefore, sought the exact draft of it. After going through the draft, I gathered that the reflections imparted by me, in my capacity as the Chairman of this august House, on December 8, came for inappropriate reflections.

I have, hon. Members, diluted my stance to the maximum level. I would invite your attention to get your guidance and wisdom on what troubled me.

My attention has been drawn to a statement imparted by the hon. Chairperson of the UPA on 21st December, 2022, mentioning and I quote. And, you will appreciate I could not have personally compromised my dignity more than I did it in my subdued response. What was said? I quote, 'A troubling new development is a calculated attempt underway to delegitimize the judiciary.' It is her perception; I have nothing to say. It is in her domain; truly entitled. In public discourse, you may reflect on it. That is an issue that does not concern me. It further says, 'Ministers and even a high constitutional authority have been enlisted, mark the word 'enlisted', to making speeches attacking the judiciary on various grounds.'

Hon. Members, can your Chairman...

SHRI K.C. VENUGOPAL: Sir, didn't we have the freedom?

MR. CHAIRMAN: Mr. Venugopal, would you please have the patience to listen to me? ...*(Interruptions)*... Can the Chairman who said something...
 ...*(Interruptions)*... Hon. Members, I indicate to you, I will preserve to an extreme decorous degree what I say from this Chair. This office cannot be allowed to be dragged on partisan stance. I cannot be enlisted, I assure the Leader of the Opposition ...*(Interruptions)*... Please take your seat, Mr. Tankha.
 ...*(Interruptions)*... I cannot be enlisted either by them or by you to delegitimise Judiciary. ...*(Interruptions)*... I suffered the allegation that I was a part of a system to delegitimise Judiciary, which means, sounding a death knell of democracy.
 ...*(Interruptions)*... One second, please. ...*(Interruptions)*... I was expecting ...*(Interruptions)*... I was expecting the hon. Members to appreciate my subdued response ...*(Interruptions)*...

Now, Shri G.V.L. Narasimha Rao. ...*(Interruptions)*...

MATTERS RAISED WITH PERMISSION

Need for electoral registration of armed forces personnel deployed in peace stations to improve their participation in elections

श्री जी.वी.एल. नरसिंहा राव (उत्तर प्रदेश) : सर, मेरे शून्य काल का प्रस्ताव एक बहुत ही गंभीर मामले पर है। ...*(व्यवधान)*... यदि सैनिक बलों के प्रति कोई संवेदनशीलता है, तो मैं इनसे आग्रह करता हूँ कि ये इस प्रस्ताव को सुनें। ...*(व्यवधान)*...

सर, देश में हमारे सैनिक बलों की संख्या 14 लाख से ज्यादा है। ...*(व्यवधान)*... वे देश की रक्षा करते हैं। ...*(व्यवधान)*... हम सब उनके प्रति गौरव का भाव रखते हैं, उनको धन्यवाद देते हैं और उनका सम्मान करते हैं, लेकिन उन सैनिक बलों का पार्टिसिपेशन ...*(व्यवधान)*... सर, यह बहुत ही गंभीर विषय है। ...*(व्यवधान)*... क्या आपको, आपकी नेता को सैनिक बलों के प्रति कोई संवेदना नहीं है? ...*(व्यवधान)*... कम से कम आप तो हाउस के अंदर रखिए! ...*(व्यवधान)*... आपकी नेता आर्म्ड फोर्सिज का अपमान करती हैं, उनके मनोबल पर वार करती हैं। ...*(व्यवधान)*... आप कम से कम इस प्रस्ताव को तो सुनिए! ...*(व्यवधान)*...

(At this stage, some hon. Members left the Chamber)

सर, हमारे सैनिक बलों का जो वोट करने का अधिकार है, उसके संबंध में वर्ष 2016 में इलेक्शन कमीशन ने निबंधन से संबंधित सुप्रीम कोर्ट के एक आदेश के बाद सभी सैनिक बलों को

पीस स्टेशंस में जनरल वोटर्स के तहत रजिस्टर होने का एक प्रावधान बनाया था। ...**(व्यवधान)**... यह हमारी सरकार के रहते हुए, प्रधान मंत्री माननीय मोदी जी के कार्यकाल में संभव हुआ। ...**(व्यवधान)**... सैनिक बलों के लिए जो प्रावधान 50 वर्षों से नहीं था, वह मोदी जी की सरकार के कार्यकाल में संभव हुआ है। ...**(व्यवधान)**... ...**(समय की घंटी)**... मेरा सरकार और इलेक्शन कमीशन से आग्रह है कि उन सभी को जनरल वोटर्स के रूप में रजिस्टर होने के प्रावधान के बारे में जानकारी दी जाए। हमारे सैनिक बलों को ज्यादा से ज्यादा रजिस्टर होने तथा इलेक्शंस में पार्टिसिपेट करने के लिए पूरा अवसर प्रदान किया जाए।

सर, विशाखापट्टनम में एक ईस्टर्न नेवल कमांड है, जहाँ 30-35 हज़ार लोग तैनात हैं। ...**(समय की घंटी)**... वहाँ उनके परिवार के सदस्य भी रहते हैं। वहाँ कम से कम 50-60 हज़ार लोग मतदान कर सकते हैं, लेकिन मेरे अनुमान से उनमें से 15-20 प्रतिशत लोग भी वोट नहीं डाल पाते हैं। सर, हमारे देश की सेना विश्व की सबसे बड़ी तीन सेनाओं में से एक है। देश की सुरक्षा और हमारी सुरक्षा करने वाली हमारी सेनाओं की लोकतंत्र में पूरी भागीदारी हो, इसके लिए मैं इलेक्शन कमीशन से आग्रह करता हूँ कि वह योजनाबद्ध तरीके से उनको रजिस्टर कराए, धन्यवाद।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI SULATA DEO (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

**Need to augment storage facility to prevent post-harvest losses of foodgrains
in the country**

SHRI S. SELVAGANABATHY (Puducherry): Thank you, hon. Chairman, Sir. India has made tremendous progress in the field of foodgrain production in the last two decades. Though we have become surplus, the loss of foodgrains, especially wheat, rice and coarse grains, until they reach the storage godowns of FCI or other market committees from the fields, is of grave concern. During the financial year 2020-21, the rice production was 122.2 million tonnes; wheat, 107.5 MT; coarse cereals, 47.15 MT; and maize, 31.5 MT. Of these, rice, wheat and cereals are staple foods and the coarse cereals have nutritive value. According to the Food Corporation of India, the food grain loss during the transit and storage is about 15 per cent. But the Food and Agricultural Organisation of the United Nation puts it at a whopping 40 percentage loss.

A major area of concern is the loss of foodgrains at the time of purchase by the Marketing Committees. Unfortunately, almost all of them lack proper storage facilities, leave alone scientific storage. Thousands of bags of rice, wheat and maize are stocked in the open ground without any coverage for days and weeks together. There are so many instances where the untimely rains have dampened the open stocks.

This could be easily avoided by installing more sheds at the Marketing Committees which does not involve much expenditure, which the Government can afford to spend without any serious financial burden.

The situation is equally serious in the case of fruits and vegetables. We produce an average of 101.2 million tonnes of fruits and 189.52 MT of vegetables annually. Here also, the loss is estimated at 30 to 40 per cent. It can be solved by increasing the number of cold storage facilities on a war-footing. (*Time-bell rings*) I hope this august House would support my serious demand for augmenting the storage facilities in the Marketing Committees on a priority basis and also increasing the number of cold storage facilities by PPP mode. Thank you.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI SULATA DEO (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Dr. John Brittas.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we are not heard.

MR. CHAIRMAN: Yes, Mr. Tiruchi Siva, what do you have to say?

SHRI TIRUCHI SIVA: Sir, I am on a point of order.

MR. CHAIRMAN: Indicate the point of order.

SHRI TIRUCHI SIVA: Sir, it is Rule 238, sub-rule (v), which is about rules to be observed while speaking. It says that a Member while speaking shall not reflect upon the conduct of persons in high authority unless the discussion is based on a substantive motion drawn in proper terms. Sir, the words 'persons in high authority', namely, using the President's name for the purpose, and so on — means the persons whose conduct can be discussed only on a substantive motion. Sir, this applies only to the rules and proceedings of the House. I need a ruling from you. Any expression that is made outside, will it not come under the freedom of expression in a democratic country?

MR. CHAIRMAN: Let me elaborate for your benefit. The observations were with respect to what I said from this Chair on December 8th, and the observations were to that extreme degree that “the Chairman, Rajya Sabha, and Vice-President can be enlisted by the ruling party to delegitimise judiciary.” Search your heart, the damning consequence of it. An impression is sought to be imparted that this Chair will become party to a pernicious, sinister design at the instance of the Government to delegitimize judiciary. Delegitimising judiciary means death-knell of democracy. These partisan battles have to be settled between them *inter se*. I have appealed with sobriety across the political spectrum to all the leaders, believing in their sagacity and wisdom, that they must keep high constitutional offices away from their political stances. My response in this House was at the lowest level of reaction. It was moderated by me. As a matter of fact, what I said inappropriate was extremely accusatory. I expected wisdom of the House to be affirmatively supportive of me. And you are raising a point of order! I am not making reflection on what has been said outside. What has been said in this House has been commented. Every word that I spoke on that particular day, I appeal to the hon. Members that you are more eminently-suited than anyone else to bring about congeniality between Judiciary, Legislature and Executive. I had indicated very firmly that these institutions have to work in togetherness and in tandem to blossom our democracy. I have been extremely alive, and I can assure the hon. Members, I engaged into massive homework, got in touch with everyone who knows the subject, interacted with the past Secretary-Generals and then concluded that ‘I will be abdicating my oath, I will be getting away from my constitutional obligations, if I do not react.’ My reaction could not have been more moderated; my reaction could not have been more reflective at a higher level. I have highest personal regard for every Member of this House, and the Chairperson of the UPA holds an elevated position like the Leader of the House in both the Houses. I, therefore, could not have averted it. If I were to show escapist route to such a statement, I will be creating a history that would ever shame me and shame this House. I seek your support. Dr. John Brittas, please.

**Recommendations of Parliamentary Committee on Official Language to implement
Hindi as the medium of instruction in Central Universities and
Institutes of National Importance like IITs, IIMs, etc.**

DR. JOHN BRITTAS (Kerala): Sir, let me just borrow your words that there is a pernicious and sinister design. That is what you said, Sir.

MR. CHAIRMAN: You are on your Special Mention!

DR. JOHN BRITTAS: Yes, Sir.

MR. CHAIRMAN: Please, go ahead.

DR. JOHN BRITTAS: Zero Hour, Sir. Zero Hour, Sir.

Sir, there is a pernicious and sinister design, and there are overt and covert attempts, perhaps stronger than ever, for elevating Hindi as the sole national language of this country. The Committee on Official Language recently submitted its 11th Report to the hon. President, who herself hails from a State with a rich linguistic heritage that is dying out under the spread of Hindi. It recommends the use of Hindi as a medium of instruction in Central Universities and institutes of national importance like IITs and IIMs, etc., in Hindi-speaking States.

Sir, imagine if Sundar Pichai had been forced to write his exam in Hindi, would he have reached the top position in Google as we Indians are all proud of? ...*(Interruptions)*... Listen to me. ...*(Interruptions)*...

Sir, there are thousands of students from North India who study in South India like Bangalore, Chennai, Mangalore, Kerala. Do you expect these students from North India to learn their syllabus in Tamil, Malayalam and Kannada? If they force that, most of your students would have to come back? And, I would submit, Sir, that there should not be any attempt to make Hindi the sole language, and, as we all know, Sir, Section 4, Clause 3 of Official Languages Act stipulates the remit of the Committee as to review the progress ...*(Time-bell rings)*... in use of Hindi for official purposes of Union and make recommendations thereon."

I am glad that the hon. Prime Minister is listening to me, Sir. It is beyond the ambit of the Act to deliberate on medium of instruction in educational institutions. In fact, this Official Language Committee has gone beyond its brief, thereby recommending that the higher educational institutes have to adopt Hindi as a medium of language. Sir, in 1961, only ten mother tongues were categorized as dialects under Hindi.

MR. CHAIRMAN: Please conclude. ...*(Interruptions)*...

SHRI JOHN BRITTAS: I am concluding, Sir one; just a minute. ...*(Interruptions)*...

MR. CHAIRMAN: Nothing will go on record. Please take your seat.
...(*Interruptions*)...

SHRI JOHN BRITTAS: Sir, I have not yet concluded. ...(*Interruptions*)...

MR. CHAIRMAN: No, you have concluded. You have made your point.

SHRI JOHN BRITTAS: Just a second, Sir. There should not be any attempt to impose Hindi. ...(*Interruptions*)...

MR. CHAIRMAN: Please. ...(*Interruptions*)...

SHRI ELAMARAM KAREEM (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI K.R. SURESH REDDY (Telangana): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI AJIT KUMAR BHUYAN (Assam): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Please. ...(*Interruptions*)... Hon. Members, Answers to Starred Questions and Unstarred Questions entered in today's List are laid.

SOME HON. MEMBERS: Hindi language should not be imposed.
 ...(*Interruptions*)...

VALEDICTORY REMARKS

MR. CHAIRMAN: Hon. Prime Minister, Shri Narendra Modi*ji*, hon. Deputy Chairman, Shri Harivansh*ji*, hon. Leader of the House, Shri Piyush Goyal*ji*, hon. Leader of the Opposition -- he is not here -- hon. Minister of Parliamentary Affairs, Shri Pralhad Joshi*ji*, Leaders of the Parties in the House, Groups in the House and hon. Members, the 258th Session of the Council of States, first time as the Chairman, has been a learning and enriching experience. There were also jolts, hiccups and aberrations. Interaction in my Chamber during this time-frame with over 130 Rajya Sabha and Lok Sabha Members was, indeed, rewarding and generating lasting connect.

Hon. Members, in my first address in this House I had reflected, and I quote, "Upper House and the House of Elders, though not part of the official glossary, amply reflect the uniquely significant importance of this institution. The nation justifiably expects the House of Elders to take a decisive directional lead in reaffirming and enhancing the core values of the Republic and setting up traditions of parliamentary democracy exemplifying the highest deliberative emulative standards."

Hon. Members, this theatre of democracy is under the gaze of over a billion people in the country as also those beyond. They all cherish and hope and expect that we will work towards realizing their aspirations and fructify their dreams. Reflections of Dr. B.R. Ambedkar bear contemporaneous relevance. I quote, "Unless we, in Parliament, realize our responsibilities and shoulder the task of looking after the welfare and good of the people within a reasonable time, I have not the slightest doubt in my mind that this Parliament will be treated by the public outside with utter contempt. It would be a thing not wanted at all."

Hon. Members, it is through this prism that we have to calliberate our performance. Expectations from this unique platform are towards securing an ecosystem that exemplifies constitutional essence worthy of emulation. We all need to optimize our contributions for the growth of the nation.

Hon. Members, statistical evaluation sounds encouraging -- Thirteen sittings; functional time - 64 hours and 50 minutes against the total scheduled time of 63 hours and 26 minutes; productivity, 102 per cent. 82 Starred Questions answered; response to 1920 Unstarred Questions tabled; 9 Bills passed/returned after 20-hour discussion with 160 Members' participation. The House traversed the Wildlife Protection (Amendment) Bill, 2022; the Energy Conservation (Amendment) Bill, 2022; three

Bills relating to the Constitution (Scheduled Castes and Scheduled Tribes Orders) Amendment; the New Delhi International Arbitration Centre (Amendment) Bill and the Maritime Anti-Piracy (Amendment) Bill. The introduction of 31 Private Member's Bills was effected. There were 106 Zero House submissions, 205 Special Mentions and 36 Reports were presented before the House by eight Department-related Parliamentary Standing Committees. There was three-hour Short Duration Discussion on Global Warming and Remedial Steps, in which 17 hon. Members participated. The Ministry of External Affairs made a statement on the latest development in India's foreign policy. The Ministry of Defence made a statement on Yangtse incident in Twang sector in Arunachal Pradesh. The Minister of Health and Family Welfare made a statement on Covid pandemic and the steps taken by the Government of India in the emerging Covid scenario across the globe.

Hon. Members, disruption resulting in loss of precious time of 1 hour 46 minutes and exhibition of unacceptable conduct plagued the proceedings in some measure. Disruption as expression mechanism is antithetical to grace, decorum and sublimity of the solemn platform. The fallout is invariably negative as it generates disillusionment, disappointment, helplessness and hopelessness in the people. I urge all of you to deeply reflect and seek reality check of the people on our performance.

Hon. Members, this platform calls for high degree of accountability for its use. Minimum expectation is that expression has to be with responsibility and authenticity. This is not a place for free fall of information, not authenticated. This wholesome principle was in breach on some occasions and the concerned hon. Members have been called upon by me to take steps, which are yet to be taken.

Hon. Members, I had urged the Leader of the Opposition to see me in my Chamber and I would urge him further to be indulgent when I seek such an audience to get his valuable guidance.

Hon. Members, I feel privileged to be part of this august House that comprises Members who have acknowledged credentials, commitment and achievements. I need your unstinted guidance so that, in togetherness, we are able to guide the destiny of this great nation that is on the rise as never before.

Hon. Members, after six Sessions held in conformity with Covid protocols, we were finally able to convene the Session without much restriction. However, as I pointed out yesterday, we need to be vigilant over the rising cases. We have a responsibility to set an example before our citizens. I urge you all to take necessary Covid precautions and also to encourage others to do that.

Hon. Members, I would like to congratulate, on behalf of this august House, the efforts of the Ministry of Agriculture and Farmers Welfare for their commendable

initiative on the International Year of Millets adopted by the United Nations General Assembly and launched by the FAO at the initiative of India that involved the participation of all the Members of Parliament.

I express my deep sense of gratitude to the hon. Deputy Chairman who afforded valuable suggestions and guidance and exemplified the highest standards of parliamentary practices. The Panel of Vice-Chairpersons also rendered able assistance. The Secretary-General and his team performed commendably in a committed manner.

I take this opportunity to extend my greetings to you and your family members on Christmas, English New Year, Sankranti, Pongal, Lohri and many other festivals that dot various regions of our country.

Hon. Members, this brief Session was marked with display of wit, sarcasm, humour and intellect. I hope to experience more of it with greater indulgence from experienced Members. Thank you, Jai Hind!

(The National Song, "Vande Mataram", was then played.)

MR. CHAIRMAN: Now, I adjourn the House *sine die*.

The House then adjourned sine die at fifty-two minutes past eleven of the clock.

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